

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PANAJI-GOA.

Execution Application No.1/2023

In

OA No.16/2016

Salu D' Souza

... Applicant

V/s

GCZMA and Ors.

... Respondents



AFFIDAVIT ON BEHALF OF GOA STATE
POLLUTION CONTROL BOARD,
RESPONDENT NO. 3

MAY IT PLEASE YOUR LORDSHIP:

I, Dr. Shamila Monteiro, daughter of late Shri.
Augusto Monteiro, major in age, Indian National, residing

A handwritten signature in blue ink, likely belonging to Dr. Shamila Monteiro.

at House No. 5, Uttam Darshan, Opp. Sai Baba Temple, Kadamba Plateau, Chimbel, Tiswadi -Goa, do hereby solemn affirmation, state and submit as under:

1. I am presently working as the Member Secretary, Goa State Pollution Control Board, and the Respondent No. 3 herein. I have been authorised to file the present Affidavit on behalf of the Respondent No.3.
2. I say that Vide Order dated 08/09/2023 and 05/01/2024, this Hon'ble Court was pleased to direct the Respondent No.3 Goa State Pollution Control Board to file Reply Affidavit in the present matter .
3. I say that subsequently the Respondent Board received a Joint Committee Report dated 01/12/2023, wherein the penalty is recommended to be levied to the units of Respondent No.4 to 10 and the same report is accepted by this Hon'ble Court vide Order dated 05/01/2024.



4. I say that as per Joint Committee Report dated 01/12/2023 the Respondent No.3 reviewed / finalized the environmental compensation and assessed the environmental compensation amount.
5. I say that accordingly the Respondent Board issued Directions levying of penalty under Polluters Pay Principal for operating without consent of the Board and for its past violations to the Respondent Nos.4 to 10. **Annexed herewith as Annexure R-1 Colly are the copies of Directions for levying of penalty under Polluters Pay Principal.**
6. I say that in exercise of the powers vested with this Respondent, this Respondent issued Closure/Suspension of Operation directions to the units who are operating Without valid consent to operate and for its past violations of Consent



Conditions. Annexed herewith as Annexure R-2
Colly are the copies of the Closure Directions.

I say that whatever has been stated herein
above are based on the records available in the office
of this Respondent to which I have accesses and the
legal submission are based on legal advice received
which I believe the same to be true.

Solemnly affirm at Panaji-Goa.

On this ^{11th} 12st day of March, 2024.

SOLEMNLY AFFIRMED AND VERIFIED BEFORE ME

D. Shamila Monteiro

WHO IS IDENTIFIED BEFORE ME

BY ADV.....

WHOM I KNOW Personally known

SERIAL NO. 110353 DATED 11/03/2024

VALID UPTO 19-05-2024

JOAQUIM GODINHO-NOTARY-PANAJI-GOA

[Signature]
Deponent

[Signature]
11/03/2024

JOAQUIM GODINHO
B. Com., LL.B
Advocate High Court
& Notary
Navelkar Trade Centre
CIS-3, 2nd Floor, M.G. Road,
Panjim-Goa. Ph: 2422113



GOA STATE POLLUTION CONTROL BOARD**गोंय राज्य प्रदूषण नियंत्रण मंडळ****(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)**Phone Nos : 0832- 2407700,
2407701, 2407703Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in*By Speed Post*

No. 1/25/23-PCB/Tech/25820

Date: 21/02/2024

DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the Board, in short) had issued Showcause Notice to your unit vide this Board letters No. 1/25/23-PCB/Tech/12753 dated 06/09/2023 directing to show cause within a period of 7 days from the date of receipt of this notice as to why you should not pay environmental compensation amounting to Rs. 39,37,500/- (Rs. Thirty Nine Lakhs, Thirty Seven Thousand, Fifty Only) to the Board under the Polluter Pays Principle for operating without Consent of the Board and past violation.

WHEREAS, the Board is in receipt of a reply letter dated 07/11/2023 denying the contents in the Showcause Notice.

WHEREAS, Now the Board is in receipt of a Joint Committee Report dated 01/12/2023 wherein the penalty is recommended to be levied to the unit in the report. The report is accepted by the Hon'ble NGT vide order dated 05/01/2024.

NOW THEREFORE, in exercise of the powers vested with the undersigned under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) read with section 21 Air (Prevention and Control of Pollution)

Page 1 of 2

Act, 1981, the management of the unit namely, M/s Desa Engineering Works located at Survey No. 30/8, Maddant, Cortalim, Mormugao is hereby directed to pay a penalty of Rs. 4,00,000/- (Rs. Four Lakhs Only) to the Board under the Polluter Pays Principle for operating without Consent of the Board and past violation.

FURTHER, you are hereby directed to suspend operation of your unit with immediate effect and submit a compliance report to this office with regards to the above within 15 days from the date of receipt of this direction.

TAKE NOTE, that failure to comply with the aforesaid directions will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, without further notice.

Issued on this 21 day of February, 2024.


Dr. Shamila Monteiro
(Member Secretary)
Goa State Pollution Control Board

To,
M/s Desa Engineering Works
Survey No. 30/8, Maddant,
Cortalim, Mormugao Goa

Copy to,

1. Guard file.
2. Legal Copy
3. Office Copy

451

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

By Speed Post

No. 1/25/23-PCB/Tech/25792

Date: 21/02/2024

DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the Board, in short) had issued Showcause Notice to your unit vide this Board letter No. 1/25/23-PCB/Tech/12749 dated 06/09/2023 directing to show cause within a period of 7 days from the date of receipt of this notice as to why you should not pay environmental compensation amounting to Rs. 9,41,32,812.50/- (Rs. Nine Crores, Forty One Lakhs, Thirty Two Thousand, Eight Hundred Twelve Rupees and Fifty Paise Only) to the Board under the Polluter Pays Principle for operating without Consent of the Board and past violation.

WHEREAS, the Board is in receipt of a reply letter dated 15/11/2023 denying the contents in the Showcause Notice and stating that the unit is not in operation since 2012. However, you have failed to submitted evidence proving that the unit is not- operational during the said period.

WHEREAS, Now the Board is in receipt of a Joint Committee Report dated 01/12/2023 wherein the penalty is recommended to be levied to the unit in the report. The report is accepted by the Hon'ble NGT vide order dated 05/01/2024.

Page 1 of 2

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao - Bardez Goa - 403511

NOW THEREFORE, in exercise of the powers vested with the undersigned under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) read with section 21 Air (Prevention and Control of Pollution) Act, 1981, the management of the unit namely, **M/s Shaparia Dock and Steel Company Private Limited** located at Plot No. 10, 11, 12, Mada, Cortalim, Mormugao Goa is hereby directed to pay a penalty of **Rs. 10,28,75,000/- (Rs. Ten Crores, Twenty Eight Lakhs and Seventy Five Thousand Only)** to the Board under the Polluter Pays Principle for operating without Consent of the Board and past violation.

FURTHER, you are hereby directed to suspend operation of your unit with immediate effect and submit a compliance report to this office with regards to the above within 7 days from the date of receipt of this direction.

TAKE NOTE, that failure to comply with the aforesaid directions will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, without further notice.

Issued on this 21 day of February, 2024.


Dr. Shamila Monteiro
(Member Secretary)
Goa State Pollution Control Board

To,
M/s Shaparia Dock and Steel Company Private Limited
Plot No. 10, 11, 12,
Mada, Cortalim, Mormugao Goa

Copy to,
1. Guard file.
2. Legal Copy
3. Office Copy

GOA STATE POLLUTION CONTROL BOARD**गोंय राज्य प्रदूषण नियंत्रण मंडळ****(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)**Phone Nos : 0832- 2407700,
2407701, 2407703Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in*By Speed Post*

No. 1/25/23-PCB/Tech/25935

Date: 22/02/2024

DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the Board, in short) had issued Showcause Notice to your unit vide this Board letter No. 1/25/23-PCB/Tech/12745 dated 06/09/2023 directing to show cause within a period of 7 days from the date of receipt of this notice as to why you should not pay environmental compensation amounting to **Rs. 9,87,50,000/- (Rs. Nine Crores, Eighty Seven Lakhs, and Fifty Thousand, Only)** to the Board under the Polluter Pays Principle for operating without Consent of the Board and past violation.

WHEREAS, the Board is in receipt of a reply letter dated 07/11/2023 denying the contents in the Showcause Notice and stating that the unit is not in operation since 2012. However, you have failed to submitted evidence proving that the unit is not- operational during the said period.

WHEREAS, Now the Board is in receipt of a Joint Committee Report dated 01/12/2023 wherein the penalty is recommended to be levied to the unit in the report. The report is accepted by the Hon'ble NGT vide order dated 05/01/2024.

NOW THEREFORE, in exercise of the powers vested with the undersigned under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) read with section 21 Air (Prevention and Control of Pollution) Act, 1981, the management of the unit namely, **M/s Sachida Engineering Works located at Survey No. 43/1, Bondir, Thana, Cortalim, Mormugao Goa** is hereby directed to pay a penalty of **Rs. 9,87,50,000/- (Rs. Nine Crores, Eighty Seven Lakhs, and Fifty Thousand, Only)** to the Board under the Polluter Pays Principle for operating without Consent of the Board and past violation.

FURTHER, you are hereby directed to suspend operation of your unit with immediate effect and submit a compliance report to this office with regards to the above within 7 days from the date of receipt of this direction.

TAKE NOTE, that failure to comply with the aforesaid directions will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, without further notice.

Issued on this 22 day of February, 2024.


Dr. Shamila Monteiro
(Member Secretary)
Goa State Pollution Control Board

To,
M/s Sachida Engineering Works
Survey No. 43/1, Bondir,
Thana, Cortalim, Mormugao Goa

Copy to,

1. Guard file.
2. Legal Copy
3. Office Copy

GOA STATE POLLUTION CONTROL BOARD**गोंय राज्य प्रदूषण नियंत्रण मंडळ****(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)**Phone Nos : 0832- 2407700,
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Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in*By Speed Post*

No. 1/25/23-PCB/ 25808

Date: 21/02/2024

DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the Board, in short) had issued Showcause Notice to your unit vide this Board letters No. 1/25/23-PCB/Tech/12750 dated 06/09/2023 directing to show cause within a period of 7 days from the date of receipt of this notice as to why you should not pay environmental compensation amounting to Rs. 9,15,70,312.50/-(Rs. Nine Crores, Fifteen Lakhs, Seventy Thousand, Three Hundred Twelve Rupees and Fifty Paise Only) to the Board under the Polluter Pays Principle for operating without Consent of the Board and past violation.

WHEREAS, the Board is in receipt of a reply letter dated 14/11/2023 denying the contents in the Showcause Notice and further seeking one week time from the date of Personal Hearing held on 20/11/2023 to submit final reply. However, till dated no reply has been received by the Board office.

WHEREAS, Now the Board is in receipt of a Joint Committee Report dated 01/12/2023 wherein the penalty is recommended to be levied to the unit in the report. The report is accepted by the Hon'ble NGT vide order dated 05/01/2024.

Page 1 of 2

NOW THEREFORE, in exercise of the powers vested with the undersigned under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) read with section 21 Air (Prevention and Control of Pollution) Act, 1981, the management of the unit namely, **M/s Cortalim Shipyard & Engineers Pvt. Ltd.** located at Survey No. 28/1, Madant, Cortalim, Mormugao Goa is hereby directed to pay a penalty of Rs. 10,49,45,313/- (Rs. Ten Crores, Forty Nine Lakhs, Forty Five Thousand, Three Hundred and Thirteen Rupees Only) to the Board under the Polluter Pays Principle for operating without Consent of the Board and past violation.

FURTHER, you are hereby directed to suspend operation of your unit with immediate effect and submit a compliance report to this office with regards to the above within 07 days from the date of receipt of this direction.

TAKE NOTE, that failure to comply with the aforesaid directions will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, without further notice.

Issued on this 21 day of February, 2024.


Dr. Shamila Monteiro
(Member Secretary)
Goa State Pollution Control Board

To,
M/s Cortalim Shipyard & Engineers Pvt. Ltd.
Survey No. 28/1, Madant,
Cortalim, Mormugao Goa

Copy to,
1. Guard file.
2. Legal Copy
3. Office Copy

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GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

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Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in*By Speed Post*

No. 1/25/23-PCB/Tech/2577 9

Date: 21/02/2024

DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the Board, in short) had issued Showcause Notice to your unit vide this Board letters No. 1/25/23-PCB/Tech/12746 dated 06/09/2023 directing to show cause within a period of 7 days from the date of receipt of this notice as to why you should not pay environmental compensation amounting to Rs. 9,99,37,500/- (Rs. Nine Crores, Ninety Nine Lakhs, Thrity Seven Thousand and Five Hundred Only) to the Board under the Polluter Pays Principle for operating without Consent of the Board and past violation.

WHEREAS, the Board is in receipt of a reply letter dated 07/11/2023 denying the contents in the Showcause Notice.

WHEREAS, Now the Board is in receipt of a Joint Committee Report dated 01/12/2023 wherein the penalty is recommended to be levied to the unit in the report. The report is accepted by the Hon'ble NGT vide order dated 05/01/2024.

Page 1 of 2

NOW THEREFORE, in exercise of the powers vested with the undersigned under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) read with section 21 Air (Prevention and Control of Pollution) Act, 1981, the management of the unit namely, **M/s Vipul Shipping Engineering Works** locate at Survey No. 42/3, Thana, Cortalim, Mormugao Goais hereby directed to pay a penalty of **Rs. 13,78,20,313/- (Rs. Thirteen Crores, Seventy Eight Lakhs, Twenty Thousand, Three Hundred and Thirteen Rupees Only)** to the Board under the Polluter Pays Principle for operating without Consent of the Board and past violation.

FURTHER, you are hereby directed to suspend operation of your unit with immediate effect and submit a compliance report to this office with regards to the above within 7 days from the date of receipt of this direction.

TAKE NOTE, that failure to comply with the aforesaid directions will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, without further notice.

Issued on this 21 day of February, 2024.


Dr. Shamila Monteiro
(Member Secretary)
Goa State Pollution Control Board

To,
M/s Vipul Shipping Engineering Works
Survey No. 42/3,
Thana, Cortalim, Mormugao Goa

Copy to,

1. Guard file.
2. Legal Copy
3. Office Copy

GOA STATE POLLUTION CONTROL BOARD**गोंय राज्य प्रदूषण नियंत्रण मंडळ****(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)**Phone Nos : 0832- 2407700,
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Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in*By Speed Post*

No. 1/25/23-PCB/Tech/25802

Date: 21 /02/2024

DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the Board, in short) had issued Showcause Notice to your unit vide this Board letters No. 1/25/23-PCB/Tech/12747 dated 06/09/2023 directing to show cause within a period of 7 days from the date of receipt of this notice as to why you should not pay environmental compensation amounting to Rs. 8,75,85,937.50/- (Rs. Eight Crores, Seventy Five Lakhs, Eighty Five Thousand, Nine Hundred Thirty Seven Rupees and Fifty Paise Only) to the Board under the Polluter Pays Principle for operating without Consent of the Board and past violation.

WHEREAS, the Board is in receipt of a reply letter dated 22/09/2023 denying the contents in the Showcause Notice and informing this Board office that the detailed reply will be submitted on or before 30/09/2023. However, till dated no reply has been received by the Board office.

WHEREAS, Now the Board is in receipt of a Joint Committee Report dated 01/12/2023 wherein the penalty is recommended to be levied to the unit in the report. The report is accepted by the Hon'ble NGT vide order dated 05/01/2024.

Page 1 of 2

NOW THEREFORE, in exercise of the powers vested with the undersigned under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) read with section 21 Air (Prevention and Control of Pollution) Act, 1981, the management of the unit namely **M/s Sardessai Engineering Works** located at **Survey No. 20/1, Cortalim, Mormugao Goa** is hereby directed to pay a penalty of **Rs. 11,53,04,687/- (Rs. Eleven Crores, Fifty Three Lakhs, Four Thousand, Six Hundred and Eighty Seven Only)** to the Board under the Polluter Pays Principle for operating without Consent of the Board and past violation.

FURTHER, you are hereby directed to suspend operation of your unit with immediate effect and submit a compliance report to this office with regards to the above within 7 days from the date of receipt of this direction.

TAKE NOTE, that failure to comply with the aforesaid directions will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, without further notice.

Issued on this 2 | day of February, 2024.

Dr. Shamita Monteiro
(Member Secretary)
Goa State Pollution Control Board

To,
M/s Sardessai Engineering Works
Survey No. 20/1,
Cortalim, Mormugao Goa

Copy to,
1. Guard file.
2. Office Copy

GOA STATE POLLUTION CONTROL BOARD**गोंय राज्य प्रदूषण नियंत्रण मंडळ****(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)**Phone Nos : 0832- 2407700,
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Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in*By Speed Post*

No. 1/25/23-PCB/Tech/25775

Date: 21 /02/2024

DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the Board, in short) had issued Showcause Notice to your unit vide this Board letter No. 1/25/23-PCB/Tech/12751 dated 06/09/2023 directing to show cause within a period of 7 days from the date of receipt of this notice as to why you should not pay environmental compensation amounting to Rs. 7,30,39,062.50/- (Rs. Seven Crores, Thirty Lakhs, Thirty Nine Thousand, Sixty Two Rupees and Fifty Paise Only) to the Board under the Polluter Pays Principle for operating without Consent of the Board and past violation.

WHEREAS, the Board is in receipt of a reply letter dated 07/11/2023 denying the contents in the Showcause Notice.

WHEREAS, Now the Board is in receipt of a Joint Committee Report dated 01/12/2023 wherein the penalty is recommended to be levied to the unit in the report. The report is accepted by the Hon'ble NGT vide order dated 05/01/2024.

Page 1 of 2

NOW THEREFORE, in exercise of the powers vested with the undersigned under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) read with section 21 Air (Prevention and Control of Pollution) Act, 1981, the management of the unit namely, **M/s Ferromar Shipping Pvt. Ltd** located at **Survey No. 43/1075, Chovate, Cortalim, Mormugao Goa** is hereby directed to pay a penalty of **Rs. 6,99,53,125/- (Rs. Six Crores, Ninety Nine Lakhs, Fifty Three Thousand, One Hundred and Twenty Five Only))** to the Board under the Polluter Pays Principle for operating without Consent of the Board and past violation.

FURTHER, you are hereby directed to suspend operation of your unit with immediate effect and submit a compliance report to this office with regards to the above within 7 days from the date of receipt of this direction.

TAKE NOTE, that failure to comply with the aforesaid directions will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, without further notice.

Issued on this 21 day of February, 2024.


Dr. Shamila Monteiro
(Member Secretary)
Goa State Pollution Control Board

To,
M/s Ferromar Shipping Pvt. Ltd
Survey No. 43/1075,
Chovate, Cortalim, Mormugao Goa

Copy to,

1. Guard file.
2. Legal Copy
3. Office Copy

GOA STATE POLLUTION CONTROL BOARD**गोंय राज्य प्रदूषण नियंत्रण मंडळ****(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)**Phone Nos : 0832- 2407700,
2407701, 2407703Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in**By Regd. A.D.**

No. 1/25/23-PCB/Tech/25896

Date: 22/02/2024

DIRECTIONS UNDER SECTION 33(A) READ WITH SECTION 25/26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) READ WITH SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

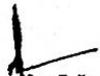
WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the 'Board', in short) has issued your unit namely **M/s Desa Engineering Works located at Survey No. 30/8, Maddant, Cortalim, Mormugao Goa** a Show Cause Notice dated 06/09/2023 directing you to Show Cause as to why the operation of your unit should not be directed to be Closed/Suspended for operating the same without a valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and for causing environmental pollution in the vicinity.

WHEREAS, Now the Board is in receipt of a Joint Committee Report dated 01/12/2023 wherein the penalty is recommended to be levied to the unit in the report. The report is accepted by the Hon'ble NGT vide order dated 05/01/2024.

NOW THEREFORE, in light of the above and in exercise of the powers vested with the Board under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the management of the unit namely, **M/s Desa Engineering Works located at Survey No. 30/8, Maddant, Cortalim, Mormugao Goa** is hereby directed to **CLOSE/SUSPEND** the operations of the unit until further orders.

TAKE NOTE, that failure to satisfactorily comply with the aforesaid notice will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981 without any further notice.

Issued on this 22-day of February, 2024.


Dr. Shamila Monteiro
(Member Secretary)
For Goa State Pollution Control Board

To,

M/s Desa Engineering Works
Survey No. 30/8, Maddant,
Cortalim, Mormugao Goa

Copy to:

1. The Collector and District Magistrate (South Goa District)
Collectorate Building, Margao Goa ... *who is directed in terms of the powers vested in this Board under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 198; to ensure that the operation of the Unit are Closed/Suspended; and to submit a Compliance Report in this regard to the Board.*
2. Office copy.
3. Guard file.

GOA STATE POLLUTION CONTROL BOARD**गोंय राज्य प्रदूषण नियंत्रण मंडळ****(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)**Phone Nos : 0832- 2407700,
2407701, 2407703Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in**By Regd. A.D.**

No. 1/25/23-PCB/Tech | 25787

Date: 21/02/2024

DIRECTIONS UNDER SECTION 33(A) READ WITH SECTION 25/26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) READ WITH SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the 'Board', in short) has issued your unit namely **M/s Shaparia Dock and Steel Company Private Limited** located at Plot No. 10, 11, 12, Mada, Cortalim, Mormugao Goa a Show Cause Notice dated 06/09/2023 directing you to Show Cause as to why the operation of your unit should not be directed to be Closed/Suspended for operating the same without a valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and for causing environmental pollution in the vicinity.

WHEREAS, perusal of records available with the Office of the Board indicates that; you have failed to obtain the valid Consent to Operate of the Board as required under the Water

(Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, for the operation of your unit till date.

WHEREAS, operation of your unit without the valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, amounts to a gross violation of the provisions of the said Acts.

WHEREAS, Now the Board is in receipt of a Joint Committee Report dated 01/12/2023 wherein the penalty is recommended to be levied to the unit in the report. The report is accepted by the Hon'ble NGT vide order dated 05/01/2024.

NOW THEREFORE, in light of the above and in exercise of the powers vested with the Board under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the management of the unit namely, **M/s Shaparia Dock and Steel Company Private Limited located at Plot No. 10, 11, 12, Mada, Cortalim, Mormugao Goa** is hereby directed to **CLOSE/SUSPEND** the operations of the unit until further orders.

TAKE NOTE, that failure to satisfactorily comply with the aforesaid notice will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981 without any further notice.

Issued on this 21 day of February, 2024.


Dr. Shamila Monteiro
(Member Secretary)
For Goa State Pollution Control Board

To,

M/s Shaparia Dock and Steel Company Private Limited
Plot No. 10, 11, 12, Mada,
Cortalim, Mormugao Goa

Copy to:

1. The Collector and District Magistrate (South Goa District)
Collectorate Building, Margao Goa ... *who is directed in terms of the powers vested in this Board under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 198; to ensure that the operation of the Unit are Closed/Suspended; and to submit a Compliance Report in this regard to the Board.*
2. Office copy.
3. Guard file.

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GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

By Regd. A.D.

No. 1/25/23-PCB/Tech | 25805

Date: 21/02/2024

DIRECTIONS UNDER SECTION 33(A) READ WITH SECTION 25/26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) READ WITH SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the 'Board', in short) has issued your unit namely **M/s Sachida Engineering Works** located at **Survey No. 43/1, Bondir, Thana, Cortalim, Mormugao Goa** a Show Cause Notice dated **06/09/2023** directing you to Show Cause as to why the operation of your unit should not be directed to be Closed/Suspended for operating the same without a valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and for causing environmental pollution in the vicinity.

WHEREAS, perusal of records available with the Office of the Board indicates that; you have failed to obtain the valid Consent to Operate of the Board as required under the Water

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Near Pillerne Industrial Estate, Opp.- Saligao Seminary, Saligao - Bardez Goa - 403511

(Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, for the operation of your unit till date.

WHEREAS, operation of your unit without the valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, amounts to a gross violation of the provisions of the said Acts.

WHEREAS, Now the Board is in receipt of a Joint Committee Report dated 01/12/2023 wherein the penalty is recommended to be levied to the unit in the report. The report is accepted by the Hon'ble NGT vide order dated 05/01/2024.

NOW THEREFORE, in light of the above and in exercise of the powers vested with the Board under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the management of the unit namely, **M/s Sachida Engineering Works located at Survey No. 43/1, Bondir, Thana, Cortalim, Mormugao Goa** is hereby directed to **CLOSE/SUSPEND** the operations of the unit until further orders.

TAKE NOTE, that failure to satisfactorily comply with the aforesaid notice will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981 without any further notice.

Issued on this 21 day of February, 2024.


Dr. Shamila Monteiro
(Member Secretary)
For Goa State Pollution Control Board

To,

M/s Sachida Engineering Works
Survey No. 43/1, Bondir, Thana,
Cortalim, Mormugao Goa

Copy to:

1. The Collector and District Magistrate (South Goa District)
Collectorate Building, Margao Goa ... *who is directed in terms of the powers vested in this Board under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 198; to ensure that the operation of the Unit are Closed/Suspended; and to submit a Compliance Report in this regard to the Board.*
2. Office copy.
3. Guard file.

GOA STATE POLLUTION CONTROL BOARD**गोंय राज्य प्रदूषण नियंत्रण मंडळ****(An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)**Phone Nos : 0832- 2407700,
2407701, 2407703Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in**By Regd. A.D.**

No. 1/25/23-PCB/Tech/25897

Date: 22/02/2024

DIRECTIONS UNDER SECTION 33(A) READ WITH SECTION 25/26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) READ WITH SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the 'Board', in short) has issued your unit namely **M/s Cortalim Shipyard & Engineers Pvt. Ltd.** located at Survey No. 28/1, Madant, Cortalim, Mormugao Goa a Show Cause Notice dated 06/09/2023 directing you to Show Cause as to why the operation of your unit should not be directed to be Closed/Suspended for operating the same without a valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and for causing environmental pollution in the vicinity.

WHEREAS, perusal of records available with the Office of the Board indicates that; you have failed to obtain the valid Consent to Operate of the Board as required under the Water

(Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, for the operation of your unit till date.

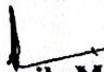
WHEREAS, operation of your unit without the valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, amounts to a gross violation of the provisions of the said Acts.

WHEREAS, Now the Board is in receipt of a Joint Committee Report dated 01/12/2023 wherein the penalty is recommended to be levied to the unit in the report. The report is accepted by the Hon'ble NGT vide order dated 05/01/2024.

NOW THEREFORE, in light of the above and in exercise of the powers vested with the Board under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the management of the unit namely, **M/s Cortalim Shipyard & Engineers Pvt. Ltd. located at Survey No. 28/1, Madant, Cortalim, Mormugao Goa** is hereby directed to **CLOSE/SUSPEND** the operations of the unit until further orders.

TAKE NOTE, that failure to satisfactorily comply with the aforesaid notice will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981 without any further notice.

Issued on this 22 day of February, 2024.


Dr. Shamila Monteiro
(Member Secretary)
For Goa State Pollution Control Board

To,

M/s Cortalim Shipyard & Engineers Pvt. Ltd.
Survey No. 28/1, Madant, Cortalim,
Mormugao Goa

Copy to:

1. The Collector and District Magistrate (South Goa District)

Collectorate Building, Margao Goa ... *who is directed in terms of the powers vested in this Board under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 198; to ensure that the operation of the Unit are Closed/Suspended; and to submit a Compliance Report in this regard to the Board.*

2. Office copy.
3. Guard file.

GOA STATE POLLUTION CONTROL BOARD**गोंय राज्य प्रदूषण नियंत्रण मंडळ****(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)**Phone Nos : 0832- 2407700,
2407701, 2407703Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in**By Regd. A.D.**

No. 1/25/23-PCB/Tech/25784

Date: 21/02/2024

DIRECTIONS UNDER SECTION 33(A) READ WITH SECTION 25/26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) READ WITH SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the 'Board', in short) has issued your unit namely **M/s Vipul Shipping Engineering Works** located at Survey No. 42/3, Thana, Cortalim, Mormugao Goa a Show Cause Notice dated 06/09/2023 directing you to Show Cause as to why the operation of your unit should not be directed to be Closed/Suspended for operating the same without a valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and for causing environmental pollution in the vicinity.

WHEREAS, perusal of records available with the Office of the Board indicates that; you have failed to obtain the valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, for the operation of your unit till date.

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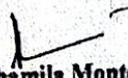
WHEREAS, operation of your unit without the valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, amounts to a gross violation of the provisions of the said Acts.

WHEREAS, Now the Board is in receipt of a Joint Committee Report dated 01/12/2023 wherein the penalty is recommended to be levied to the unit in the report. The report is accepted by the Hon'ble NGT vide order dated 05/01/2024.

NOW THEREFORE, in light of the above and in exercise of the powers vested with the Board under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the management of the unit namely, **M/s Vipul Shipping Engineering Works** located at Survey No. 42/3, Thana, Cortalim, Mormugao Goa is hereby directed to **CLOSE/SUSPEND** the operations of the unit until further orders.

TAKE NOTE, that failure to satisfactorily comply with the aforesaid notice will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981 without any further notice.

Issued on this 21 day of February, 2024.


Dr. Shamila Monteiro
(Member Secretary)
For Goa State Pollution Control Board

To,
M/s Vipul Shipping Engineering Works
Survey No. 42/3, Thana,
Cortalim, Mormugao Goa

Copy to:

1. The Collector and District Magistrate (South Goa District)

Collectorate Building, Margao Goa ... who is directed in terms of the powers vested in this Board under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 198; to ensure that the operation of the Unit are Closed/Suspended; and to submit a Compliance Report in this regard to the Board.

2. Office copy.
3. Guard file.

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GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspeb.goa@nic.in
Member Secretary, GSPCB: ms-gspeb.goa@nic.in
Office: mail.gspeb@gov.in

By Read. A.D.

No. 1/25/23-PCB/Tech/25799

Date: 21/02/2024

DIRECTIONS UNDER SECTION 33(A) READ WITH SECTION 25/26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 31(A) READ WITH SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the 'Board', in short) has issued your unit namely M/s Sardessai Engineering Works located at Survey No. 20/1, Cortalim, Mormugao Goa a Show Cause Notice dated 06/09/2023 directing you to Show Cause as to why the operation of your unit should not be directed to be Closed/Suspended for operating the same without a valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and for causing environmental pollution in the vicinity.

WHEREAS, perusal of records available with the Office of the Board indicates that; you have failed to obtain the valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, for the operation of your unit till date.

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Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao - Bardez Goa - 403511

WHEREAS, operation of your unit without the valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, amounts to a gross violation of the provisions of the said Acts.

WHEREAS, Now the Board is in receipt of a Joint Committee Report dated 01/12/2023 wherein the penalty is recommended to be levied to the unit in the report. The report is accepted by the Hon'ble NGT vide order dated 05/01/2024.

NOW THEREFORE, in light of the above and in exercise of the powers vested with the Board under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the management of the unit namely, M/s Sardessai Engineering Works located at Survey No. 20/1, Cortalim, Mormugao Goa is hereby directed to CLOSE/SUSPEND the operations of the unit until further orders.

TAKE NOTE, that failure to satisfactorily comply with the aforesaid notice will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981 without any further notice.

Issued on this 21 day of February, 2024.


Dr. Shamila Monteiro
(Member Secretary)
For Goa State Pollution Control Board

To,

M/s Sardesai Engineering Works
Survey No. 20/1, Cortalim,
Mormugao Goa

Copy to:

1. The Collector and District Magistrate (South Goa District)

Collectorate Building, Margao Goa ... who is directed in terms of the powers vested in this Board under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 198; to ensure that the operation of the Unit are Closed/Suspended; and to submit a Compliance Report in this regard to the Board.

2. Office copy.
3. Guard file.

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GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832-2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

By Regd. A.D.

No. 1/25/23-PCB/Tech/25770

Date: 21/02/2024

**DIRECTIONS UNDER SECTION 33(A) READ WITH SECTION 25/26 OF
THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT,
1974 AND UNDER SECTION 31(A) READ WITH SECTION 21 OF THE
AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981**

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the 'Board', in short) has issued your unit namely M/s Ferromar Shipping Pvt. Ltd located at Survey No. 43/1075, Chovate, Cortalim, Mormugao Goa a Show Cause Notice dated 06/09/2023 directing you to Show Cause as to why the operation of your unit should not be directed to be Closed/Suspended for operating the same without a valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and for causing environmental pollution in the vicinity.

WHEREAS, perusal of records available with the Office of the Board indicates that; you have failed to obtain the valid Consent to Operate of the Board as required under the Water

Page 1 of 3

(Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, for the operation of your unit till date.

WHEREAS, operation of your unit without the valid Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, amounts to a gross violation of the provisions of the said Acts.

WHEREAS, Now the Board is in receipt of a Joint Committee Report dated 01/12/2023 wherein the penalty is recommended to be levied to the unit in the report. The report is accepted by the Hon'ble NGT vide order dated 05/01/2024.

NOW THEREFORE, in light of the above and in exercise of the powers vested with the Board under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the management of the unit namely, **M/s Ferromar Shipping Pvt. Ltd located at Survey No. 43/1075, Chovate, Cortalim, Mormugao Goa** is hereby directed to CLOSE/SUSPEND the operations of the unit until further orders.

TAKE NOTE, that failure to satisfactorily comply with the aforesaid notice will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981 without any further notice.

Issued on this 21 day of February, 2024.


Dr. Shamila Monteiro
(Member Secretary)
For Goa State Pollution Control Board

To,

M/s Ferromar Shipping Pvt. Ltd
Survey No. 43/1075, Chovate,
Cortalim, Mormugao Goa

Copy to:

1. The Collector and District Magistrate (South Goa District)
Collectorate Building, Margao Goa ... who is directed in terms of the powers vested in this Board under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 198; to ensure that the operation of the Unit are Closed/Suspended; and to submit a Compliance Report in this regard to the Board.
2. Office copy.
3. Guard file.